

(7)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **02nd** day of **January, 2008.**

**HON'BLE MR. A. K. GAUR, MEMBER- J
HON'BLE MR. SAILENDRA PANDEY, MEMBER- A.**

ORIGINAL APPLICATION NO. 50 OF 2007

J.M. Prasad, S/o Late H. Prasad, R/o 68-B, Civil Lines,
Bareilly.

.....Applicant.

VE R S U S

1. Union of India M/o Textiles, Udyog Bhawan,
New Delhi through its Secretary.
2. Development Commissioner (Handicrafts),
West Block No. 7, R.K. Puram, New Delhi- 11006.
3. Director General Region, Office of the Development Commissioner,
(Handicrafts), Kendriya Bhawan, 7th Floor, Aliganj, Lucknow.
4. Sanjay Agarwal, Development Commissioner (Handicrafts),
West Block No. 7, R.K. Puram, New Delhi- 110066.

.....Respondents

Present for the Applicant: Sri A.R. Dubey
Present for the Respondents : Sri P.D. Tripathi

ORDER

BY HON'BLE MR. A.K. GAUR, J.M.

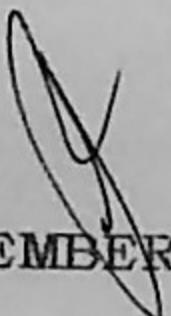
We have heard counsel for the parties at a considerable length. It appears that before coming to the Tribunal, the applicant has not availed statutory remedy of departmental appeal.

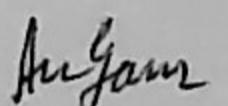
2. Having considered the rival contentions of the parties counsel , we hereby direct the applicant to prefer an appeal before the competent

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Appellate Authority in the department within a period of two weeks from today. If such an appeal is preferred by the applicant, the competent Appellate Authority is directed to consider and decide the same in the light of the grounds taken by the applicant in the Original Application by a reasoned and speaking order within a period of three months from the date, the appeal is filed. It is also made clear that the Appellate Authority, while considering the appeal of the applicant, will not consider the question ^{“the bar”} of limitation.

3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.


MEMBER- A.


MEMBER- J.

/Anand/